

GOVERNMENT OF INDIA
MINISTRY OF COAL

LOK SABHA
UNSTARRED QUESTION NO.1866
TO BE ANSWERED ON 07.03.2018

Investigation of Coal Blocks

1866. SHRI VIJAY KUMAR HANSDAK:

Will the Minister of COAL be pleased to state:

- (a) whether the Ministry of Coal does not have the information regarding investigation of the cases related to coal block owing companies being carried out by CBI;
- (b) if so, the details thereof and the reasons for not having such information;
- (c) whether the Government is working towards protecting the companies which are being investigated by the CBI; and
- (d) the reaction of the Government thereto?

ANSWER

MINISTER OF RAILWAYS AND COAL

(SHRI PIYUSH GOYAL)

(a) to (d): As per information provided by CBI, 55 FIRs have been filed by CBI against various companies in connection with investigation into alleged irregularities in allocation of coal blocks. Hon'ble Supreme Court of India vide order dated 08.05.2013 in WP (Cr1) 120/2012 had stated that "CBI shall henceforth ensure that secrecy of the inquiries and investigations into allocation of coal blocks is maintained and no access of any nature whatsoever in this regard is provided to any person or authority, including any Minister of the Central Cabinet, Laws Officers, Advocate(s) of CBI, Director of Prosecution and officials/officers of the Central Government". In view of the above orders, the information regarding status of investigation of cases related to coal blocks allocation being carried out by CBI is not provided to Ministry of Coal. The investigation of these cases by CBI is monitored by Hon'ble Supreme Court and there is no question of protecting these companies by the Government.
